

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1156  
ANSWERED ON:03.03.2011  
ALLOTMENT OF INDIRA AWAS  
Singh Shri Rakesh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the norms laid down for construction of houses under Indira Awas Yojana to the States alongwith the criteria for sanctioning of funds for the purpose;
- (b) the reasons for allotting lesser amount for construction of houses under the scheme to Madhya Pradesh in comparison to other States; and
- (c) if so, the steps taken by the Government to increase the said allocation for construction of houses in the State in view of larger population of scheduled castes and scheduled tribes in Madhya Pradesh as compared to other States?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)to(c): Indira Awaas Yojana (IAY) is an allocation based scheme under which funds and physical targets are allocated among the States/UTs in accordance with pre- determined criteria giving 75% weightage to housing shortage and 25% weightage to poverty ratio. For the sake of uniformity, the housing shortage as intimated by the Registrar General of India (RGI) based on the 2001 Census is taken into consideration. Poverty ratio as intimated by Planning Commission is taken for this purpose. Since funds are allocated among States on the basis of uniform fixed criteria for all States, each State receives funds as per its entitlement.

Allocation of funds to the States depends on the overall budgetary allocation for Rural Housing every year. However, population parameter regarding Scheduled Castes and Scheduled Tribes is included while allocating funds among districts in a State as 25% weightage is given to SC/ST population of the district and 75% weightage to housing shortage.